

(a) whether Government has any proposal to prohibit the sale and advertisement of food rich in fat, sugar and salt to school children inside the school premises and within 50m around it, considering the fact that there is rising obesity in school children;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (c) The Ministry of Health and Family Welfare has informed that as per the directions of the Hon'ble High Court of Delhi in the matter of WP (C) No. 8568 of 2010 titled 'Uday Foundation for Congenital Defects and Rare Blood Vs UOI & Others', the Food Safety and Standards Authority of India (FSSAI) has notified draft regulations titled "Food Safety and Standards (Safe Food and Healthy Diets for School Children) Regulations, 2019" in Gazette of India on 30th October, 2019 inviting comments/suggestions from the stakeholders.

As per the provisions of the aforesaid draft Regulation, Food Business Operators manufacturing foods high in fat, salt and sugar shall not advertise or offer for free sale of such foods to children in school premises or within 50 meters of the School campus.

Faculty vacancies in higher educational institutions

1182. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are more than 3 lakh faculty vacancies in universities and other government-run higher educational institutions;

(b) if so, the details thereof;

(c) whether it is also a fact that inspite of UGC's directive, the institutions failed to fill up the vacancies; and

(d) whether Government is committed to fill up these vacancies in a fixed time-frame?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) There are 38458 sanctioned posts in Higher Educational Institutes under the Central Government, out of these 13399 posts are vacant as on 22.11.2019. Advertisements have been issued for filling up these 12417 vacant posts from June, 2019 to till date.

Similarly, there are 369159 sanctioned posts under the State Government, out of these 100123 posts are vacant. Advertisements have been issued for filling up these 28151 vacant posts from June, 2019 to till date.

(c) and (d) Occurring of vacancies and filling up is a continuous process. University Grants Commission (UGC) vide its letters dated 04.06.2019, 31.07.2019, 05.09.2019 and 22.10.2019 has already issued directions to higher education institutes to fill up the vacant posts.

**Extension for law colleges pending with
Bar Council of India**

1183. SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of universities and Government/private law colleges whose extension for the academic year 2019-20 is pending at the level of Bar Council of India (BCI) as on 15th November, 2019 despite fulfilling all norms and admission of students for bachelor of law course;
- (b) if so, the details thereof, State-wise and law college/university-wise in case of Uttar Pradesh;
- (c) whether the Ministry would enquire into the matter and take up the matter with BCI in view of future of thousands of students;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (e) Legal education does not come under the purview of Ministry of Human Resource Development. As per Section 7 of the Advocates Act 1961, the Bar Council of India (BCI) has the regulatory and representative mandate for Legal education in India and is empowered to make rules regarding Legal education. Furthermore, as per the Advocates Act, 1961 and Legal Education Rules, 2008, the Universities and Colleges providing law courses are recognized and duly approved by BCI.

BCI has informed that the colleges have to furnish the No Objection Certificate (NOC) and the requisite affiliation order of the concerned University to the BCI before it considers